

(12)

04/12/92

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

1) O. A. NO. 537/88
2) O. A. NO. 1240/92

New Delhi this the 11th day of February, 1994

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

1. O. A. NO. 537/88

National Federation of the
Railway Pensioners,
represented by its Vice-President,
Shri G. R. Rao,
Visakhapatnam. ... Petitioners

By Advocate Shri M. N. Krishnamani

2. O. A. NO. 1240/92

National Federation of Railway
Pensioners, rep. by its
Zonal President Shri G. R. Rao,
49-27-41, Madhurnagar,
Visakhapatnam. 530016. ... Petitioners

By Advocate Shri M. N. Krishnamani

Versus

1. Union of India represented
by Secretary to Government,
Ministry of Railways,
Rail Bhawan, New Delhi.

2. Railway Board,
represented by its Chairman,
Rail Bhawan, New Delhi. ... Respondents

By Advocate Shri O. P. Kshatriya

O R D E R (ORAL)

Hon'ble Mr. Justice V. S. Malimath -

These two applications are by the National
Federation of Railway Pensioners. No individual
pensioners have sought relief in these cases. Hence,
it is enough to dispose of these cases with the
observation that the law on the questions raised

having since been declared by a Full Bench of this Tribunal at Bangalore Bench in O.A. Nos. 395 to 403/91 and connected cases decided on 16.12.1993, the benefit of the same would be available to all those to whom the said principles are attracted.

2. These applications are accordingly disposed of.

(S. R. Adige)
Member (A)

(V. S. Malimath)
Chairman

/as/

Attested
Suresh Kumar
16/2/94
Coc

Court Office
Central Administrative Tribunal
Principal Bench, New Delhi
Fazlket House
Connaught Place,
New Delhi - 110 016